

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

CP/CA No. 260(ND)/2017  
(Appeal No. 60/2017)

**IN THE MATTER OF:**

**Matangi Polymers & Products Pvt. Ltd.  
Vs  
Registrar of Companies**

.... **APPLICANT / PETITIONER**  
.... **RESPONDENT**

**SECTION:**

**Under Section 252**

**Order delivered on 18.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**Mr. Iswar Mohapatra, Advocate**

**For the ROC/RD (NR) Delhi:-  
For the Respondent(s):-**

**Mr. Manish Raj, company prosecutor  
Ms. Easha Kadian, Advocate for  
Income Tax Dept.**

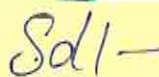
**ORDER**

Learned Company Prosecutor states that a copy of the reply has already been handed over to the learned counsel for the appellant and the same shall be filed in the registry today itself.

Observation, if any, of the Income Tax Department may be filed within a week with a copy in advance to the learned counsel for the appellant.

List for arguments on 22.02.2018.

  
**(M. M. KUMAR)  
PRESIDENT**

  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**